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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 633/2023 & CM APPL 34628/2023 & CM APPL.
18965/2023 & CM APPL. 31107/2023
DELHI WAQF BOARD EMPLOYEES ASSOCIATION & ANR.

..... Petitioner
Through: Mr. M Sufian Siddiqui, Mr. Rakesh
Bhugra, Mr. Kumar Satish Shah and
Ms. Alya Veronica, Advocates

versus

CHIEF EXECUTIVE OFFICER DELHI WAQF BOARD & ORS.

..... Respondent
Through: Mr. Tushar Sannu, Ms. Priyanka
Tiwari and Mr. Azad Bansala,
Advocates along with Dr. Md. Rehan
Raza, CEO, DWB
Mr. Yeeshu Jain, Standing Counsel
with Ms. Jyoti Tyagi and Ms.
Manisha, Advocates for R-2
Mr. Wajeeh Shafiq, Standing Counsel
with Ms. Ramsha Shah, Advocate for
R-3/DWB

CORAM:
HON'BLE MR. JUSTICE CHANDRA DHARI SINGH

ORDER
11.07.2023

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1. In pursuance of the order dated 1st June, 2023 passed by the Predecessor Bench of this Court, Dr. Md. Rehan Raza, CEO i.e. respondent no. 1 is present today before this Court. The Chairman of the Delhi Waqf Board is also present before the Court.

2. The Chairman of the Delhi Waqf Board submitted that since the meeting of the Board has not been convened therefore, the requisite funds have not been raised due which the outstanding dues have not been cleared. He has fairly conceded that the payment shall be made to the contractual labours who have been engaged by the Delhi Waqf Board upon the meeting of the Board being convened.

3. It is also submitted that the CEO has the power to convene the Board Meeting and it is prayed that this Court may direct the CEO convene the meeting of the Board.

4. At this juncture, Dr. Md. Rehan Raza, CEO present before this Court assured this Court that the Meeting of the Board will be convened in the near future.

5. Heard the parties present.

6. In view of the statement made by the Chairman and CEO of the Delhi Waqf Board, this Court is inclined to allow the limited prayer made.

7. Accordingly, the CEO, Delhi Waqf Board is directed to convene the Meeting of the Board within one month for the purposes of raising funds and clearing the outstanding dues of the petitioners. The Members of the Board shall also attend, partake and cooperate in the said Meeting.

8. The CEO, Delhi Waqf Board, shall remain present before this Court on the next date of hearing.

9. List on 22nd August, 2023.

CHANDRA DHARI SINGH, J

JULY 11, 2023

gs/ms

Click here to check corrigendum, if any